

**Incorporation of Code of Conduct for Political parties in the Representation of the People Act**

121. SHRI AMAL DATTA : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Election Commission has proposed to Government to incorporate in the Representation of the People Act some of the provisions of the model code of conduct for political parties and candidates;

(b) the items on which the Commission wants legislation;

(c) when the said communication was received by Government from the Commission;

(d) Government's thinking on these matters; and

(e) the details of legislation proposals initiated by Government?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) : (a) Yes, Sir.

(b) A statement is attached indicating the proposals made by the Election Commission.

(c) Similar proposal were included by the Election Commission in the package of proposals sent in September, 1982. The Commission has reiterated these proposal in its letter dated 1-5-1985.

(d) and (e). The proposals are under consideration. After initial processing within the Government it is proposed to consult political parties before final decisions are taken.

**STATEMENT**

(i) (a) Ministers shall not combine their official visit with the electioneering work and shall not also make use of official machinery or personnel during electioneering work,

(b) Govt. vehicles, machinery and personnel shall not be used for furtherance of the interest of the party in power.

(ii) Public places such as maidans, etc. shall not be monopolised by ruling party for holding election meetings. Other parties and candidates shall be allowed the use of such places on the same terms and conditions on which they are used by the party in power.

(iii) Rest Houses, dak bungalows or other Government accommodation shall be allowed to be used by other parties or candidates in a fair manner;

(iv) Issue of advertisements at the cost of the public exchequer in news papers and other media during the election period regarding their achievement with a view to furthering the prospects of the party in power shall be scrupulously avoided;

(v) Ministers and other authorities shall not sanction grants/payments out of discretionary fund from the time elections are announced by the Commission; and

(vi) From the time the elections are announced by the Commission, Ministers and other authorities shall not make any promise to the electorate of construction of roads, provision of drinking water facilities, etc. which may have the effect of influencing the voters in favour of the party in power.

**Delicensing of Drugs**

122. SHRI SIDHA LAL MURMU: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have come across the reports appearing in the Indian Express dated the 26th June, 1985 relating to delicensing of drugs;

(b) whether Government have complete data on the production potential of the small scale units in the drug industry; and

(c) if not, on what basis Government deny that their recent decision of delicensing will not hit small scale units?

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL):** (a) Yes, Sir.

(b) As there are thousands of small scale drug manufacturing units and as they are not required to obtain industrial approvals under the Industries (Development & Regulation) Act, it is difficult to have complete data on their production potential.

(c) As the scheme of delicensing is intended to simplify licensing procedure for non-FERA and non-MRTP companies in respect of articles not reserved for small scale sector, it does not affect the small scale sector.

**Production of Bulk Drugs by small scale units**

**123. SHRI SIDHA LAL MURMU:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of the bulk drugs manufactured by the small scale units;

(b) their capacity and production year-wise during the last three years;

(c) whether these capacities are taken into account while issuing letter of intent; and

(d) if so, in which cases during the last three years the capacities were taken into consideration; and if not, the reasons thereof?

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL):** (a) and (b). My Ministry monitors the production of 87 bulk drugs in the organised sector. Efforts are being made to extend the coverage to small scale units. As there are thousands of small scale drug units and they are exempted from obtaining industrial approvals under the Industries (Development & Regulation) Act, it is difficult to have a precise idea of the capacities in the small scale sector. Depen-

ding on merits, items are reserved for small scale sector from time to time.

(c) No, Sir.

(d) Does not arise.

**Telecommunication and Postal Facilities in Tribal and Backward Districts of Orissa**

**124. SHRI GIRIDHAR GOMANGO:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) the funds provided by his Ministry to Orissa State during Sixth Plan for the development of telecommunication and Postal Services and the achievements made by the General Manager, Telephones and Post Master General Circle thereof;

(b) the schemes and programmes prepared by the General Manager Telephones and Post Master General Circle and submitted to his Ministry for Seventh Five Year Plan; and

(c) the steps taken by his Ministry to increase the Telecommunication and postal facilities to tribal and backward districts of Orissa during Sixth Plan out of the Sixth Plan allocations and schemes thereof?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA):** (a) *Telecom* The Orissa Circle was provided Rs. 20.41 crores during the 6th plan period to execute the capital works. The Telecom Circle opened 4 DTOs, 380 LDPTs and 101 new MAX III exchanges, automatised 5 manual exchanges, achieved increase in local switching capacity by 12,625 line and provided 10,656 direct exchange line during the 6th plan period.

(b) The Orissa Telecom Circle has proposed to instal 31,600 lines of local switching equipment and 250 lines of telex equipment during the 7th plan period. 4000 lines of Digital TAX equipment at Cuttack has also been planned. It is also proposed to provide 2250 Long Distance Public Telephones and 2287 telegraph offices in this plan. The Circles has made proposal for 75 Kms of ducting for protecting the external plant.